(b) if so, the details thereof; and

(c) what action Government has taken or proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Yes, Sir. The Press Council of India (PCI) has made recommendations in its Report on 'Paid News', released on 30th July, 2010. The major recommendations made in the Report are given below:—

- Representation of the People Act, 1951, be amended to make incidence of paid news a punishable electoral malpractice.
- The Press Council of India must be fully empowered to adjudicate the complaints of 'paid news' and give final judgment in the matter.
- Press Council Act be amended to make its recommendations binding and electronic media be brought under its purview, and
- Press Council of India should be reconstituted to include representatives from electronic and other media.

(c) The recommendations of the Report are under consideration of the Government.

Irregularities in appointments in Doordarshan

†709. SHRIMATI MAYA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether after cancellation of appointments of 25 reporters and anchors in Doordarshan by Central Administrative Tribunal, the officers committing irregularities in the appointment process have been identified;

(b) if so, the names of the officers responsible for this and whether any action is being taken against them; and

(c) the measures taken to see that such irregularities are not repeated in future?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) No, Sir. Prasar Bharati has appealed in Delhi High Court against the judgment dated 13-09-2010 of Central Administrative Tribunal, Principal Bench, New Delhi which is still pending.

(b) and (c) Does not arise.

Supreme Court judgements awaiting enforcement

710. SHRI NANDI YELLAIAH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Supreme Court judgements which are more than two years old but still pending for implementation in Andhra Pradesh; and

†Original notice of the question was received in Hindi.

(b) the various judicial and executive measures adopted by the Ministry in the final speedy implementation of Supreme Court's judgement particularly in Andhra Pradesh?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The information is being collected and will be laid on the Table of the House.

Autonomy to Law Commission

711. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to free the Law Commission of India from its control to make it more effective;

(b) if so, the details thereof; and

(c) by when the Commission would become independent?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) A proposal to give statutory status to Law Commission is under consideration of the Government.

E-courts

712. SHRIMATI SHOBHANA BHARTIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the status of the e-court project;

(b) the allocation in this regard, so far;

(c) the number of courts in the country that have already been computerized;

(d) the reasons for the slow pace of computerization of the judicial process; and

(e) the details of the plans, if any, to speed up the process?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Government is implementing a project for computerization of District and Subordinate Courts in the country and for upgradation of ICT infrastructure of the Supreme Court and the High Courts. Under the project, 12000 courts in 2100 court complexes are expected to be computerised by 31.3.2012 and 2249 courts in 969 court complexes are expected to be computerized by 31.3.2014. The total estimated cost of the project is Rs. 935.00 crore. National Informatics Centre (NIC) is the implementing agency of the project. So far, an amount of Rs. 338 crore has been given to NIC for implementation of the project.

Under the project, site readiness for computerization has been completed in 10998 courts in 1794 court complexes. Computer hardware like desktop, printers, scanners, servers etc. have been delivered at 6806 courts and installed at 4012 courts. Items for enabling connectivity between all computer infrastructures at the courts (LAN items) have been delivered at 5304 courts and installed at 4022 courts. Moreover, internet connectivity has been provided to 10744 judges and 1758 court complexes. Application software has been installed at 4367 courts. Laptops have been provided to 14314 judicial officers and Laser printers have been provided to